

**REPORT OF COIR ENQUIRY COMMITTEE  
(PARTS I AND II) AND GOVERNMENT  
RESOLUTION THEREON**

Shri Satish Chandra: On behalf of Shri Manubhai Shah I beg to lay on the Table a copy of each of the following papers:—

- (i) Report of the Coir Enquiry Committee, Parts I and II, and
- (ii) Government Resolution No. 42-SSI(B) (5)/55 dated the 24th August, 1959. [Placed in Library, See No. LT-1649/59].

**NOTIFICATIONS UNDER ESSENTIAL COM-  
MODITIES ACT**

Shri Satish Chandra: I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following notifications:—

- (i) GSR No. 1101 dated the 3rd October, 1959;
- (ii) GSR No. 1102 dated the 3rd October, 1959 making certain amendments to the Textile (Production by Powerloom) Control Order, 1956; and
- (iii) GSR No. 1103 dated the 3rd October, 1959 making certain further amendments to the Cotton Textiles (Control) Order, 1958. [Placed in Library, See No. LT-1650/59].

**STATEMENT SHOWING ACTION TAKEN  
OR PROPOSED TO BE TAKEN ON CON-  
VENTIONS AND RECOMMENDATIONS  
ADOPTED BY ILO AT ITS 41st (MAR-  
ITIME) SESSION.**

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of Statement showing action taken or proposed to be taken by the Government of India on the Conventions and Recommendations adopted by the International Labour Conference at its 41st (Maritime) Session held at Geneva in April-May, 1958. [Placed in Library, See No. LT-1651/59].

**AMENDMENTS TO INDUSTRIAL DISPUTES  
(CENTRAL) RULES**

Shri Abid Ali: I beg to lay on the Table, under sub-section (4) of section 28 of the Industrial Disputes Act, 1947, a copy of each of the following Notifications making certain further amendments to the Industrial Disputes (Central) Rules, 1957:—

- (i) GSR No. 1151 dated the 17th October, 1959, and
- (ii) GSR No. 1152 dated the 24th October, 1959. [Placed in Library See No. LT-1652/59].

**AMENDMENTS TO DISPLACED PERSONS  
(COMPENSATION AND REHABILITA-  
TION) RULES**

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to re-lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. GSR. 896 dated the 1st August, 1959 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library, See No. LT-1653/59].

I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. GSR. 1089 dated the 26th September, 1959 making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library, See No. LT-1653/59].

**PRESIDENT'S ASSENT TO BILLS**

Secretary: Sir, I lay on the Table the following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made